

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI
ORIGINAL APPLICATION No. 209/2023
IN THE MATTER OF:**

KAPIL DEV

...APPICANT

VERSUS

THE MUNICIPAL COMMISSIONER

...RESPONDENTS

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THROUGH

Naginder Benipal

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Date: 08/09/2024

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.

ORIGINAL APPLICATION NO. 209/2023

IN THE MATTERS OF:

KAPIL DEV

...APPLICANT

VERSUS

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ACTION TAKEN REPORT ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN COMPLIANCE OF ORDER DATED 04.07.2024 ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL.

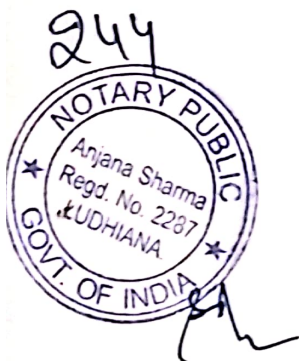
IT IS MOST RESPECTFULLY SHOWETH:-

I, Sandeep Rishi, Commissioner of Municipal Corporation, Ludhiana do hereby solemnly affirms and declare as under:-

1. That In this Original Application, Hon'ble Tribunal vide order dated 04.07.2024 had directed:-

"18. In view thereof, we are clearly of the view that construction raised on the area comprising green belt (Leisure Valley) must be removed even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under the supervision of, District Magistrate, Ludhiana and representative of Punjab Pollution Control Board. The



Commissioner
Municipal Corporation
Ludhiana

compliance report shall be submitted by Commissioner, Municipal corporation, Ludhiana with the Registrar General of this Tribunal within two months who if finds necessary, shall place the matter before the Bench for further orders.

20. With the above directions, Original application is disposed of."

2. That it is submitted that in compliance with the orders passed by Hon'ble National Green Tribunal dated 04.07.2024, Municipal Corporation had issued a Letter 24/SE (D) B&R dated 16.08.2024 and directed Assistant Town Planner to take action against unauthorized construction, whether temporary or permanent from the premises of Park namely Leisure Valley and other establishments which have encroached upon the green belt.

3. That it is further submitted that Municipal Corporation, Ludhiana conducted a demolition drive on 04.09.2024 and demolished the unauthorized construction in green belt viz Birth and Death registration office and scrap yard and office of Junior Engineer in Leisure Valley under the supervision of District Magistrate and representative of Punjab Pollution Control Board. Photographs of demolition drive are annexed herewith as **ANNEXURE 1**. It is further submitted that in spite of our efforts and negotiations with religious representatives regarding removal of Lord Shiva Statue, they sought 15 more days to identify the appropriate place to re-establish Lord Shiva Statue.



SA

Commissioner
Municipal Corporation
Ludhiana

4. That it is further submitted that temporary shed of M/s Urban Tikka Restaurant located beyond the premises in the green belt has been demolished. Further, the approach roads passing through the green belts to

M/s M.P Ply Palace and M/s D.S. Enterprises, Model town extension have been ploughed and doors of the premises opening towards green belt area have been sealed. Further, it is humbly submitted that approach road (pavement) through green belt of M/s AS Wines, Model town extension has been demolished and entry of the wine shop has been made towards the other side. Photographs of demolition drive are annexed herewith as ANNEXURE 2.

- 6. That it is submitted that Municipal Corporation, Ludhiana, has always been very diligent in taking steps towards creation of Green Belts for benefit of the residents of the city by providing better environment conditions.
- 7. That it is further submitted that the action taken by the Municipal Corporation, Ludhiana has emphasized the preservation of green spaces in accordance with the directions passed by this Hon'ble Tribunal.

SA
DEPONENT

Commissioner
Municipal Corporation
Ludhiana

VERIFICATION
Verified that the above has been read over & explained to the deponent at some of the time making here of who seemed to understand it



Verified at Ludhiana of the 06th day of 2024 that the contents of the above in so far as they relate to factual position are true upon the information derived from the Official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submission before this Hon'ble Tribunal.

SA
DEPONENT

Commissioner
Municipal Corporation
Ludhiana

ATTESTED AS IDENTIFIED

Anjana
Notary Public, Ludhiana (Pb.)

Identified that the deponent has signed before me, I from my own person

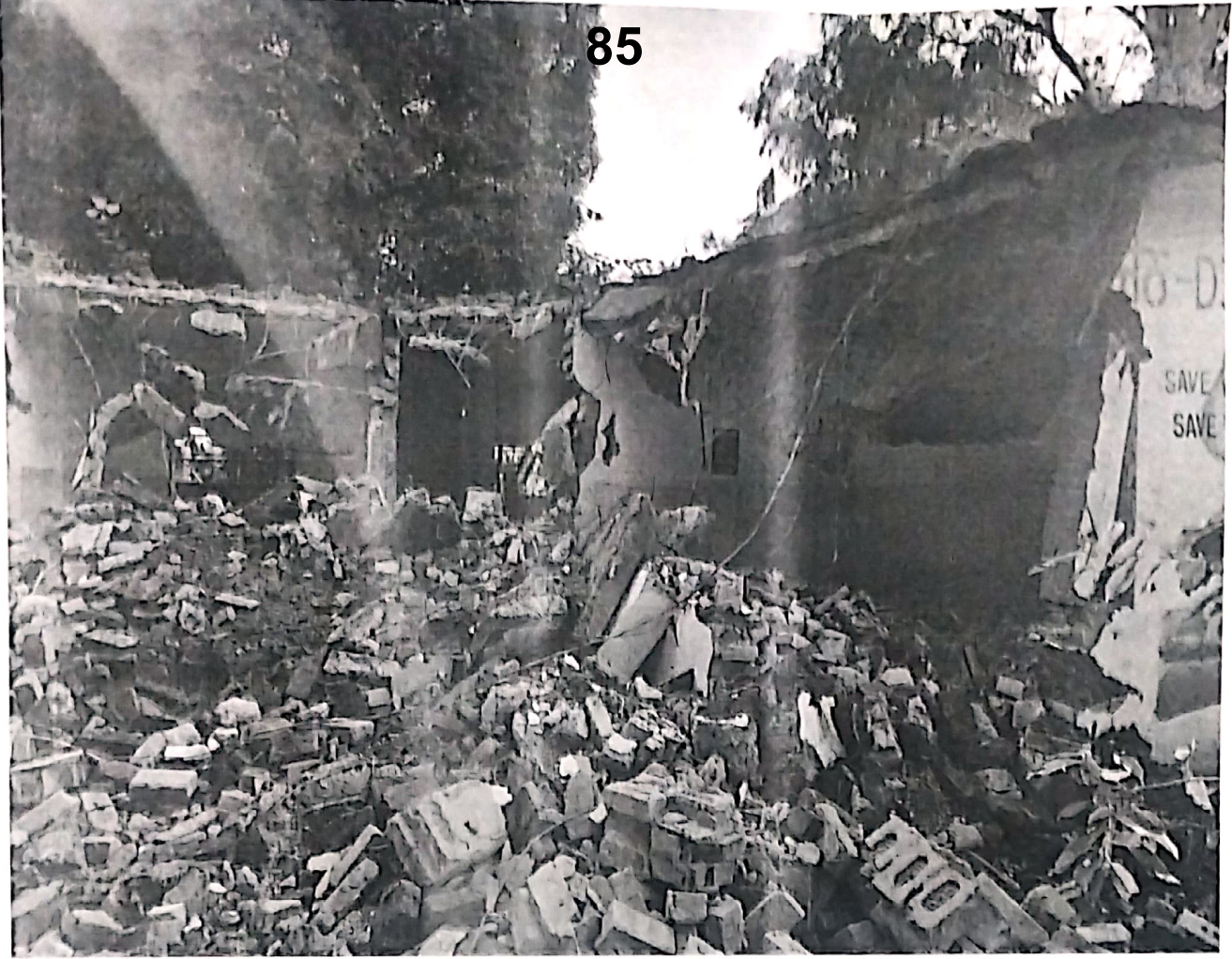
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ਇੰਨ ਕੁਲ ਬਿਸਾ ਜੈ।

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Annex 1

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